

the Foreign Exchange Regulation Rules, 1952. (Placed in Library, See No. LT-1876/59).

- (i) G.S.R. No. 192 dated the 14th February, 1959. (Placed in Library, See No. LT-1377/59)

AMENDMENT TO CENTRAL EXCISE RULES

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (i) G.S.R. No. 545 dated the 9th May, 1959.
 (ii) G.S.R. No. 597 dated the 23rd May, 1959.
 (iii) G.S.R. No. 619 dated the 30th May, 1959
 (iv) G.S.R. No. 703 dated the 20th June, 1959.
 (v) G.S.R. Nos. 788 and 789 dated the 11th July, 1959.
 (vi) G.S.R. No. 885 dated the 1st August, 1959. (Placed in Library, See No. LT-1595/59).

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (i) G.S.R. No. 700 dated the 20th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
 (ii) G.S.R. No. 701 dated the 20th June, 1959.
 (iii) G.S.R. No. 721 dated the 27th June, 1959.

(iv) G.S.R. No. 721 dated the 27th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(v) G.S.R. No. 722 dated the 27th June, 1959.

(vi) G.S.R. No. 753 dated the 4th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(vii) G.S.R. No. 756 dated the 4th July, 1959.

(viii) G.S.R. No. 790 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(ix) G.S.R. No. 791 dated the 11th July, 1959

(x) G.S.R. No. 792 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(xi) G.S.R. No. 793 dated the 11th July, 1959

(xii) G.S.R. No. 794 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.

(xiii) G.S.R. No. 795 dated the 11th July, 1959 (Placed in Library, See No. LT-1506/59).

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (1) G.S.R. No. 698 dated the 20th June, 1959 making certain